

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, New Delhi

Original Application No. 28 Of 2020

IN THE MATTER OF:-

**Aditya Dubey (Minor) Through his
Legal Guardian Mrs. Anu Dubey & Anr.
(s)**

Applicant

Vs.

**Coca Cola India Pvt. Ltd. (CC IPL) & Ors.
(s)**

Respondent

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Divya
(Divya Sinha)
 Scientist 'E'

CENTRAL POLLUTION CONTROL BOARD
 EAST ARJUN NAGAR
 DELHI-110032

DATED: - 15.06.2020

PLACE: - DELHI

Central Pollution Control Board

Date: June 11,2020

Action taken report in the matter of Aditya Dubey (Minor) Vs. M/s. Coca-Cola India Pvt. Ltd. & Ors. (Original Application No. 28/2020) before Hon'ble NGT, PB, New Delhi

1. Background:

Grievance in this application is against violation of obligation under Rule 9 of the Plastic Waste Management Rules, 2016, by M/s. Coca-cola India Pvt. Ltd., M/s. Hindustan Coca-cola Beverages Pvt. Ltd., M/s. Pepsico India Holding Pvt. Ltd., M/s. Bisleri International Pvt. Ltd., M/s. Parle Agro Pvt. Ltd., M/s. Patanjali Peya Private Ltd., M/s. NourishCo Beverages Ltd., M/s. Indian Railway Catering & Tourism Corp. Ltd. in terms of principle of Extended Producer Liability. It is alleged that plastic waste is being generated by way of PET bottles, adversely affecting the human health and environment.

Vide order dated 29/01/2020 in this matter, Hon'ble NGT directed CPCB as follows:

"Let the CPCB furnish a factual and action taken report in the matter before the next date."

2. Compliance of the directions of Hon'ble NGT :

As per provision 9(2) of PWM Rules, 2018, *"Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products"*.

As per provision 13(2) of PWM Rules, 2018, *"Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in **Form-I** to:-*

- i. The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories; or*
- ii. The Central Pollution Control Board, if operating in more than two States/Union Territories";*

Under aforesaid provisions of PWM Rules,2018 ,out of 8 firms under consideration, following 6 firms has been issued registration by CPCB as Brand Owner .

- I. M/s. Coca-cola India Pvt. Ltd.
- II. M/s. Hindustan Coca-cola Beverages Pvt. Ltd.
- III. M/s. Pepsico India Holding Pvt. Ltd.
- IV. M/s. Bisleri International Pvt. Ltd.
- V. M/s. Parle Agro Pvt. Ltd.
- VI. M/s. NourishCo Beverages Ltd.

Status of Correspondence/ compliance with PWM Rules,2018 is as given below:

2.1 Status report of M/s. Coca-Cola India Pvt. Ltd.:

- M/s. Coca Cola Pvt. Ltd. has been issued registration as Brand Owner by CPCB on 3rd February, 2020 in compliance with provisions 9(2) and 13(2) of PWM Rules, 2018. (**Annexure-1**).
- M/s. Coca-cola India Pvt. Ltd is required to submit the QPR to CPCB with ULBs' endorsed documents for collection and disposal of post-consumer plastic waste

2.2 Status report of M/s. Hindustan Coca-Cola Beverages Pvt. Ltd.:

- M/s. Hindustan Coca-Cola Pvt. Ltd. has been issued registration as Brand Owner by CPCB on 20th August,2019 in compliance with provisions 9(2) and 13(2) of PWM Rules, 2018 (**Annexure-II**).
- M/s. Hindustan Coca-Cola Beverages Pvt. Ltd. has submitted Quarterly EPR Progress Report (QPR) but it is observed that documentary proof of involvement of ULBs for collection & channelization of waste is not provided by the firm. (**Annexure-III**).
- M/s. Hindustan Coca-cola Beverages Pvt. Ltd. is required to submit the QPR to CPCB with ULBs' endorsed documents for collection and disposal of post-consumer plastic waste

2.3 Status report of M/s. PepsiCo India Holdings Private Limited:

- M/s PepsiCo India Holdings Private Limited has been issued registration as a Brand-owner under PWM Rules, 2018 by CPCB on 11th April,2019 (**Annexure-IV**)

- CPCB has sent letter to the firm for submission of revised action plan and QPR (**Annexure-V**) but M/s. PepsiCo India Holdings Private Limited has not provided any information in this regard so far.
- M/s. Pepsico India Holding Pvt. Ltd. is required to submit revised action plan and Quarterly Progress Report (QPR) to CPCB.

2.4. Status report of M/s. Bisleri International Pvt. Ltd.:

- M/s. Bisleri International Pvt. Ltd has been issued registration as a Brand-owner under PWM Rules, 2018 by CPCB on 21st December,2018 (**Annexure-VI**) .
- CPCB has sent letters to the firm for submission of revised action plan and QPR, firm has submitted the both, upon examination of documents, CPCB has asked the firm to submit Urban local bodies (ULBs) endorsed documents regarding PAN India coverage of Plastic Waste Management. (**Annexure-VII**)
- M/s. Bisleri International Pvt. Ltd is required to submit Urban local bodies (ULBs) endorsed documents regarding PAN India coverage of Plastic Waste Management

2.5. Status report of M/s. Parle Agro Pvt. Ltd.:

- M/s. Parle Agro Pvt. Ltd has been issued registration as Brand Owner under PWM Rules, 2018 by CPCB on June 11, 2020 (**Annexure-VIII**).
- M/s. Parle Agro Pvt. Ltd is required to submit the QPR to CPCB with ULBs' endorsed documents for collection and disposal of post-consumer plastic waste.

2.6. Status report of M/s. Patanjali Peya Private Ltd.:

- CPCB sent letter dated February 27,2020 to **M/s. Patanjali Peya Private Ltd** regarding submission of application for registration as a Brand-owner/Producer under PWM Rules,2018 but the firm hasn't provided any information regarding it so far. (**Annexure-IX**)

- M/s. Patanjali Peya Private Ltd. is required to submit application for registration under PWM Rules,2018 to CPCB.

2.7. Status report of M/s. Nourish Co Beverages Ltd.:

- M/s. NourishCo Beverages Ltd. has been issued registration with CPCB as a Brand-owner under PWM Rules, 2018 on 20th March,2019 (**Annexure-X**).
- CPCB has sent letters to the firm for submission of revised action plan and QPR (**Annexure-XI**) but M/s. Nourish Co Beverages Limited has not provided any information in this regard so far.
- M/s. Nourish Co Beverages Ltd. is required to submit revised action plan and Quarterly Progress Report (QPR) to CPCB.

2.8. Status report of M/s. Indian Railway Catering & Tourism Corp. Ltd.:

- M/s. India Railway Catering & Tourism Corp. Ltd has submitted the application for registration under PWM Rules,2018 to CPCB. The application is under process, however, complete documents regarding PAN India coverage of Plastic Waste Management and confirmation of quantity of plastic waste have not been submitted by firm so far, letter dated 27.02.2020 sent to M/s IRCTC in this regard is enclosed at **Annexure-XII**.
- M/s. India Railway Catering & Tourism Corp. Ltd. is required to submit requisite documents for registration under PWM Rules,2018 to CPCB.



SPEEDPOST

Annexure I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Registration Certificate for Brand-Owner

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2020(CCIPL)

Dated: 03/02/2020

To,

M/s. Coca-Cola India Pvt. Ltd.,
16th Floor, One Horizon Centre,
Golf Course Road,
DLF- Phase-V, Sector-63,
Gurugram-122002

With reference to the application dated 03/09/2019 & subsequent communications regarding registration as a **Brand-owner**, your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of M/s. Coca-Cola India Pvt. Ltd. vide registered address Plot No. 1109-1110, Pirangut, Mulshi, Pune, Maharashtra, as a Brand-Owner, for disposal of MLP & other plastic waste generated due to your products as per the EPR (Extended Producer Responsibility) Action Plan submitted to CPCB.

This certificate of registration shall be valid for a period of **One year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions: -

1. M/s. Coca-Cola India Pvt. Ltd. shall establish a system for collecting back the plastic waste or multilayered packagings generated due to their products as per the Action Plan submitted to CPCB.
2. M/s. Coca-Cola India Pvt. Ltd. should complete 100% collect back system within one year from the date of issue of registration certificate.
3. M/s. Coca-Cola India Pvt. Ltd. should ensure compliance with provisions of the PWM Rules, 2016, as amended 2018 or with any of the provisions of the Environmental (Protection) Act, 1986 as amended and rules made there under.
4. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

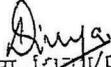
N. Singh
06/02/2020
06/02/2020

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'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

टेलीफोन : 42402020, 22305702 वेबसाइट/Website : www.cpcb.nic.in

5. M/s. Coca-Cola India Pvt. Ltd. shall ensure that plastic waste is sent to registered recyclers with SPCB/PCC or to cement industries having permission from concerned SPCBs/PCCs for co-processing of plastic waste.
6. M/s. Coca-Cola India Pvt. Ltd. is required to submit Quarterly Progress Report (QPR) to CPCB for disposal of Multilayered Packagings/plastic waste in prescribed format (Annexure-II) to CPCB.
7. If at any stage, information provided by the M/s. Coca-Cola India Pvt. Ltd. is found to be incorrect, then the Registration granted by CPCB shall stand cancelled.
8. M/s. Coca-Cola India Pvt. Ltd. shall ensure that waste is channelized through agencies which have directly been engaged by ULBs for collection of Plastic Waste.


दिव्या सिन्हा / Divya sinha
(Authorized Signatory)
Central Pollution Control Board
Ministry of Environment and Forests, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर
Parivesh Bhawan, East Arjun Nagar
दिल्ली/Delhi-110032



SPEEDPOST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Registration Certificate for Producer

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2019(HCCBPL)

Dated: 20/08/2019

To,

M/s. Hindustan Coca-Cola Beverages Pvt. Ltd.,
B-91, Mayapuri Industrial Area,
Phase-I, New Delhi-110064

With reference to the application dated 11/07/2019 regarding registration as a "Producer", your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favor of M/s. Hindustan Coca-Cola Beverages Pvt. Ltd., vide registered address B-91, Mayapuri Industrial Area, Phase-I, New Delhi-110064, as a Producer, for disposal of MLP & other plastic waste generated due to their products as per the EPR (Extended Producer Responsibility) Action Plan submitted to CPCB.

This certificate of registration shall be valid for a period of One year from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions:-

1. M/s. Hindustan Coca-Cola Beverages Pvt. Ltd., shall establish a system for collecting back the plastic waste or multilayered packagings generated due to their products as per the Action Plan submitted to CPCB.
2. M/s. Hindustan Coca-Cola Beverages Pvt. Ltd. should complete 100% collect back system within one year from the date of issue of registration certificate.
3. This Registration shall be in force subject to valid Consent under the Water (Prevention and control of Pollution) Act, 1974 as amended and the Air (Prevention and control of Pollution) Act, 1981 as amended, and Authorization under the Hazardous & Other Waste (Management, and Tran boundary Movement) Rules, 2016, if applicable.
4. Any change in manufacturing technology, as given in the application shall not be carried out without prior permission of this Board.
5. M/s. Hindustan Coca-Cola Beverages Pvt. Ltd. should ensure compliance with provisions of the PWM Rules, 2016, as amended 2018 or with any of the provisions of the Environmental (Protection) Act, 1986 as amended and rules made there under.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

दिनांक.....

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'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

7

123910/08/19
20/8/19

6. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
7. M/s. Hindustan Coca-Cola Beverages Pvt. Ltd. shall ensure that plastic waste is sent to registered recyclers with SPCB/PCC or to cement industries having permission from concerned SPCBs/PCCs for co-processing of plastic waste.
8. The M/s. Hindustan Coca-Cola Beverages Pvt. Ltd. is required to submit Quarterly Progress Report (QPR) to CPCB for disposal of Multilayered Packagings/plastic waste in prescribed format (Annexure -II) to CPCB.
9. If at any stage, information provided by the PIBOs is found to be incorrect, then the Registration granted by CPCB shall stand cancelled.

Divy
(Authorized Signatory)
Divya Singh / Divya Singh
Addl. Director & / CPCB-II
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
Mo. Envt. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अरजुन नगर
Parivesh Bhawan, East Arjun Nagar
दिल्ली/Delhi-110032



SPEED-POST

Annexure III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B-17011/7/PWM(MLP)/2020

Dated: 27.02.2020

To,

(2158)

M/s. Hindustan Coca-Cola Beverages Pvt. Ltd.,
Orchid Centre, DLF Golf Course Road,
3rd Floor, Sector 53,
Gurgaon-122001

Sub : Requirement of Quarterly Progress Report (QPR)- Reg.

Ref No.: Regn. No. B-17011/7/UPC-II-PWM(MLP)/2019(HCCBPL) dated 20th August, 2019

In reference to above, **M/s. Hindustan Coca-Cola Beverages Pvt. Ltd.**, is registered with CPCB, as a Producer under PWM Rules, 2018. It is to inform that the firm is required to submit Quarterly Progress Report (QPR) for disposal of Multilayered Packagings/plastic waste in prescribed format (Annexure -II) given by CPCB, as per the item no. "8" of the *Registration Certificate*, however, information in this regard hasn't been received till date.

It is requested to forward the QPR to this office at the earliest.

(Divya Sinha)

Additional Director & In-charge, UPC-II

Copy to:-

M/s. Hindustan Coca-Cola Beverages Pvt. Ltd.,
B-91, Mayapuri Industrial Area,
Phase-I, New Delhi-110064

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

निर्गत.....

दिनांक 02/02/20

OLC

(Divya Sinha)



SPEEDPOST

Annexure IV
केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

EPR Registration Certificate for Brand Owner

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2018(PIHPL) 898

Dated: 11/04/2019

To,

M/s. PepsiCo India Holdings Private Limited,
Level 3-6, Pioneer Square, Sector 62,
Nr. Golf Course Extension Road,
Gurgaon 122101

With reference to the application dated 28/06/2018 regarding registration as a Brand Owner. Your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the EPR registration in favour of M/s. PepsiCo India Holdings Private Limited, vide registered address Level 3-6, Pioneer Square, Sector 62, Nr. Golf Course Extension Road, Gurgaon 122101, as a Brand Owner operating in all the States & UTs across India for disposal of MLP & other plastic waste generated due to their products as per your EPR.

This certificate of registration shall be valid for a period of **Three (3) years** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration granted subject to the following terms & conditions: -

1. The Registration as a "Brand Owner" shall comply with the provision of 13(2) of the Plastic Waste Management Rules, 2016 as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. The brand owner shall have to establish a system for collecting back the plastic waste or multilayered packagings generated due to their products (**Extended Producer Responsibility**) as per the provisions of 9 (1 & 2) of the Plastic Waste Management Rules, 2016 as amended 2018.
3. Every Brand Owner should submit year-wise collect back system (at least **30% in 2019**) and its safe disposal. The complete (100%) collect back system shall be carried out by **March, 2021**.
4. Recycling recovery or disposal of plastic waste shall be carried out as per rules, regulations and standards by the Central Government from time to time.
5. The registration may be cancelled or suspended by this Board, in case the **Brand Owner** fails to comply with any of the conditions of the **PWM Rules, 2016, as amended 2018** or with any of the provisions of the **Environmental (Protection) Act, 1986** as amended and rules made there under.

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6. An application for the renewal of a Registration shall be made at **90 days** prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
7. The **M/s. PepsiCo India Holdings Private Limited** is required to submit **Quarterly Progress Report (QPR)** for disposal of Multilayered Packagings/plastic waste.


(Authorized Signatory)
Addl. Director & I/c UPC-II



SPEED-POST

Annexure V
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Reminder

F. No. B-17011/7/PWM(MLP)/2020 12162

Dated: 27.02.2020

To,

M/s. PepsiCo India Holdings Private Limited,
3B, DLF Corporate Park, S-Block,
Qutab Enclave Phase III,
Gurgaon-122002

Sub: Requirement of revised EPR Action Plan for Registration of Brand-owners/Producer under PWM Rules, 2018- Reg.

This has reference to the letter No. 17011/7/PWM(MLP)/2019 dated 30th July, 2019 in which the firm was requested to forward the Action Plan as per the format prepared by CPCB to meet the obligation of Extended Producer Responsibility (EPR). The format of the Action Plan is available on CPCB's website (<https://cpcb.nic.in/uploads/plasticwaste/Preparation Action Plan PWM 25.06.2019.pdf>). However, information in this regard hasn't been received till date. Further, the firm has not submitted the Quarterly Progress Report (QPR) as per item no. "7" of the registration certificate issued by CPCB.

It is requested to forward the revised action plan as per format given in the above mentioned Document alongwith the QPR to this office at the earliest.

(Divya Sinha)

Additional Director & In-charge, UPC-II

Copy to:-

1. M/s. PepsiCo India Holdings Private Limited,
Level 3-6, Pioneer Square, Sector 62,
Nr. Golf Course Extension Road,
Gurgaon 122101

(Divya Sinha)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक..... 02/03/20



SPEEDPOST

Annexure VI
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

Registration Certificate for Brand Owner

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

66

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2018(BIPL)(1781)

Dated: 21/12/2018

To,

M/s. Bisleri International Pvt. Ltd.,
Western Express Highway,
Andheri (East) Mumbai-400099

With reference to the application dated 12/11/2018 regarding registration as a Brand Owner. Your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of M/s. Bisleri International Pvt. Ltd., vide registered address Western Express Highway, Andheri (East) Mumbai-400099 as a Brand Owner operating in all the States & UTs across India for disposal of multilayered plastic waste generated due to their products as per your EPR.

This certificate of registration shall be valid for a period of **Three (3) years** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration granted subject to the following terms & conditions: -

1. The Registration as a "Brand Owner" shall comply with the provision of 13(2) of the Plastic Waste Management Rules, 2016 as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. The brand owner shall have to establish a system for collecting back the plastic waste or multilayered packagings generated due to their products (**Extended Producer Responsibility**) as per the provisions of 9 (1 & 2) of the Plastic Waste Management Rules, 2016 as amended 2018.
3. Every Brand Owner should submit year-wise collect back system (at least **20% in 1st year**) and its safe disposal. The complete (100%) collect back system shall be carried out in the year 2020.
4. Recycling recovery or disposal of plastic waste shall be carried out as per rules, regulations and standards by the Central Government from time to time.
5. The registration may be cancelled or suspended by this Board, in case the **Brand Owner** fails to comply with any of the conditions of the **PWM Rules, 2016, as amended 2018** or with any of the provisions of the **Environmental (Protection) Act, 1986** as amended and rules made there under.

परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110 032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel: 43102030, . फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

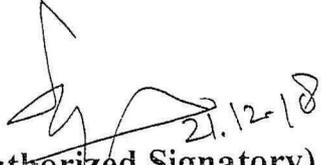
ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

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RK/MS
21/12/18

6. An application for the renewal of a Registration shall be made at **90 days** prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
7. The **M/s. Bisleri International Pvt. Ltd.** is required to submit **Quarterly Progress Report (QPR)** for disposal of Multilayered Packagings/plastic waste.


21.12.18
(Authorized Signatory)
Addl. Director & I/c UPC-II



Requirement of revised EPR Action plan for registration of Brand-owner to M/s. Bisleri International Pvt. Ltd. Under PWM Rules, 2018-Reg

Divya Sinha <pwm.cpcb@gov.in>

Wed, Jun 10, 2020 at 12:57 PM

To: k.ganesh@bisleri.co.in

Cc: divsinha <divsinha@yahoo.com>, pankajcpcb <pankajcpcb@gmail.com>, atanudey2000 <atanudey2000@gmail.com>

Sir,

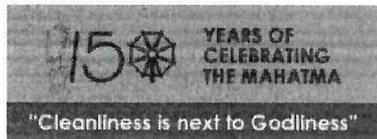
This has reference to your submitted revised EPR action plan and Quarterly Progress Reports (QPR). It is to inform that following documents are required to comply the revised Action Plan and QPRs.

- i. Action Plan is incomplete wrt information of zone wise collection of plastic waste through agency. As per submitted documents, the associated WMAs (M/s. Gem Enviro Management P. Ltd. & M/s. Dalmia Poly Pro Industries) is directly engaged with ULBs in 3 zones (East, West and Central) for collection of plastic waste. As per the Action Plan prepared by CPCB, the WMAs must have direct engagement with ULBs in 5 zones i.e. East, West, North, South and Central India for collection and disposal of plastic waste. Therefore, **direct agreement of WMAs with ULBs in remaining 2 zones (North and South) to be provided for collection & channelization of plastic waste.** Third party or associate partners engagement cannot be considered for execution of EPR of plastic waste.
- ii. Material flow-sheet of Action Plan to be provided. It should have zone wise collection points through ULBs (in 5 zones i.e Pan Indian Coverage) and disposal methods along with quantity of plastic waste.
- iii. For QPR, 4th QPR (Oct to Dec, 2019) has been submitted in revised format prescribed by CPCB but following details has to be provided:
 - a) Sl. No. 4c: Details of Waste Collected through engaging Agency (Name, Quantity, Details of ULBs, Bulk Waste Generators along with Supporting Documents endorsed by ULB)
 - b) Sl. No. 5a: Details of waste sent to Recycler (Name, Quantity, Supporting Documents)
 - c) First, Second and Third quarters also need to be revised with requisite ULBs endorsed documents in the prescribed format (Annexure-II of Format of Action Plan prepared by CPCB)

It may be noted that the documents of collection and channelization of plastic waste need to be endorsed by the concerned ULBs/SPCBs/PCCs.

Please, submit the aforesaid requisite documents within 3 days of receipt of this mail.

Regards,
Pankaj Agarwal
Scientist 'E', UPC-II
CPCB, Delhi-32





SPEED-POST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA**Registration Certificate for Brand-Owner**

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2020(PAPL)

Dated: 11/06/2020

M/s. Parle Agro Pvt. Ltd.,
Western Express Highway, Parsi Wada, Chakala,
Andheri East, Near Muktidham Temple,
Mumbai – 400 099

With reference to the application dated 11/03/2020 and subsequent communications regarding registration as a Brand-owner, your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of M/s. Parle Agro Pvt. Ltd., vide registered office address **Off Western Express Highway, Parsiwada, Chakala Road, Andheri East, Mumbai – 400 099**, as a **Brand Owner**, for disposal of MLP & other plastic waste generated due to their products as per the EPR Action Plan submitted to CPCB.

This certificate of registration shall be valid for a period of **one year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions: -

1. M/s. Parle Agro Pvt. Ltd. shall establish a system for collecting back the plastic waste or multilayered packagings generated due to their products as per the Action Plan submitted to CPCB.
2. M/s. Parle Agro Pvt. Ltd. should complete 100% collect back system within one year from the date of issue of registration certificate.
3. M/s. Parle Agro Pvt. Ltd. should ensure compliance with provisions of the PWM Rules, 2016, as amended 2018 or with any of the provisions of the Environmental (Protection) Act, 1986 as amended and rules made there under.
4. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
5. M/s. Parle Agro Ltd. shall ensure that plastic waste is sent to registered recyclers with SPCB/PCC or to cement industries having permission from concerned SPCBs/PCCs for co-processing of plastic waste.

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‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tei : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

6. M/s. Parle Agro Pvt. Ltd. is required to submit Quarterly Progress Report (QPR) to CPCB for disposal of Multilayered Packagings/plastic waste in prescribed format (Annexure-II) to CPCB alongwith supporting documents of collection and channelization of plastic waste endorsed by the concerned ULBs/SPCBs/PCCs.
7. If at any stage, information provided by the M/s. Parle Agro Pvt. Ltd. is found to be incorrect, then the Registration granted by CPCB shall stand cancelled.
8. M/s. Parle Agro Pvt. Ltd. shall ensure that waste is channelized through agencies which have directly been engaged by ULBs for collection of Plastic Waste.


Divya Singh
(Authorized Signatory)
Addl. Director & i/c UPC-II
Central Board of Secondary Education
Bhawan, East Arjun Nagar
New Delhi-110022



SPEED-POST

Annexure IX

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No.B-17011/7/UPC-II-PWM (MLP)/2020

To,

12159

Dated: 27.02.2020

M/s. Patanjali Peya Pvt. Ltd.,
Kripalu Bagh, Khakhal,
Haridwar -249408

Sub: - Application for obtaining registration under PWM Rules, 2016, as amended 2018, as a Brand Owner/Producer for using & manufacturing of MLP – Reg.

Sir,

This has reference to the provision 13(2) of PWM Rules, 2016, as amended 2018, "Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in **Form-I** to:-

- The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories; or
- The Central Pollution Control Board, if operating in more than two States or Union Territories".

CPCB has prepared a document for "**Preparation of Action Plan for Producers/Brand-owners** to meet the obligation of Extended Producer Responsibility (EPR). The format of the Action Plan is available on CPCB's website (<https://cpcb.nic.in/registration-for-brand-owner/>).

It is requested that the M/s. Parle Agro Pvt. Ltd., should submit their application for registration under PWM Rules at the earliest preferably before **11.03.2020**, failing which necessary action as per PWM Rules, 2016, as amended 2018, will be initiated.

Yours faithfully,

(Divya Sinha)

Additional Director & In-charge, UPC-II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक..... 02/03/20

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SPEEDPOST

कन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Registration Certificate for Brand Owner

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended 2018)

Regn. No. – B-17011/7/UPC-II-PWM(MLP)/2018(NCBL) 17/17

Dated: 20/03/2019

To,

M/s. NourishCo Beverages Limited,
Level 3, Pioneer Square, Sector 62,
Near Golf Course Extension Road,
Gurgaon - 122101, Haryana,

With reference to the application dated 25/01/2019 regarding registration as a Brand Owner. Your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of M/s. NourishCo Beverages Limited, vide registered address Level 3, Pioneer Square, Sector 62, Near Golf Course Extension Road, Gurgaon - 122101, Haryana, as a Brand Owner operating in States & UTs namely; Andhra Pradesh, Delhi, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Maharashtra, Odisha, Tamilnadu, Telangana, and West Bengal for disposal of multilayered plastic waste generated due to their products as per your EPR.

This certificate of registration shall be valid for a period of **Three (3) years** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration granted subject to the following terms & conditions: -

1. The Registration as a “Brand Owner” shall comply with the provision of 13(2) of the Plastic Waste Management Rules, 2016 as amended 2018, notified under the Environmental (Protection) Act, 1986.
2. The brand owner shall have to establish a system for collecting back the plastic waste or multilayered packagings generated due to their products (**Extended Producer Responsibility**) as per the provisions of 9 (1 & 2) of the Plastic Waste Management Rules, 2016 as amended 2018.
3. Every Brand Owner should submit year-wise collect back system (at least **30% in 2019**) and its safe disposal. The complete (100%) collect back system shall be carried out by **March, 2021**.
4. Recycling recovery or disposal of plastic waste shall be carried out as per rules, regulations and standards by the Central Government from time to time.

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2-S(B)19
20/3/19

कन्द्रीय प्रदूषण नियंत्रण बोर्ड

निर्गत.....

दिनांक..... 20/3/19

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‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel: 43102030 22305792 वेबसाइट/Website: www.cpcb.nic.in

5. The registration may be cancelled or suspended by this Board, in case the **Brand Owner** fails to comply with any of the conditions of the **PWM Rules, 2016, as amended 2018** or with any of the provisions of the **Environmental (Protection) Act, 1986** as amended and rules made there under.
6. An application for the renewal of a Registration shall be made at **90 days** prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
7. The **M/s. NourishCo Beverages Limited** is required to submit **Quarterly Progress Report (QPR)** for disposal of Multilayered Packagings/plastic waste. *e*


(Authorized Signatory)
Addl. Director & I/c UPC-II



SPEED-POST

Annexure XI
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Reminder

F. No. B-17011/7/PWM(MLP)/2020

Dated: 27.02.2020

To,

M/s. NourishCo Beverages Limited,
Level 3, Pioneer Square, Sector 62,
Near Golf Course Extension Road,
Gurgaon – 122101, Haryana,

Sub: Requirement of revised EPR Action Plan for Registration of Brand-owners/Producer under PWM Rules, 2018- Reg.

Kindly refer our even number letter vide No. B-17011/7/PWM(MLP)/2019 dated 30th July, 2019 in which the firm was requested to forward the Action Plan as per the format prepared by CPCB to meet the obligation of Extended Producer Responsibility (EPR). The format of the Action Plan is available on CPCB's website (<https://cpcb.nic.in/registration-for-brand-owner/>). However, information in this regard hasn't been received till date. Further, the firm has not submitted the Quarterly Progress Report (QPR) as per item No. "7" of the certificate.

It is requested to forward the revised action plan as per format given in the above mentioned Document alongwith the QPR to this office at the earliest.

(Divya Sinha)
Additional Director & In-charge, UPC-II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... NS Sinha
दिनांक... 02/03/2020



SPEED-POST

Annexure XII
केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No.B-17011/7/UPC-II-PWM(MLP)/2020

Dated: 27.02.2020

To,

1216+

Mr. S.C. Srivastava,
GM, Rail Neer,
M/s. IRCTC,
11th Floor, Statesman House, B-148,
Barakhamba Road, New Delhi- 110 001

Sub: - Application for obtaining registration in respect of M/s. Indian Railway Catering & Tourism Corporation Ltd. under PWM Rules, 2016, as amended 2018, as a Brand Owner- Reg.

Sir,

This has reference to your letter No. 2019/IRCTC/RNO/PWM/Rekart dated 10-02-2020 regarding response of CPCB's queries made on 31-12-2019. It is to inform that submitted information is not clear enough to the reply of the queries raised by this office. Therefore, following clarification/documents are still required for further processing of your application:

- Supplying quantity of plastic by the plastic suppliers in Sl. No. 8 of Form-I.
- EPR target to be revised to 5600 TPA instead of 3200 TPA alongwith supporting documents.
- Action plan is incomplete w.r.t. information of zone wise collection of plastic waste through agency. The waste management agencies, the M/s. Rekart Innovation Pvt. Ltd. has tie up directly only one ULB in Rajasthan (Jodhpur Nagar Nigam). As per action plan, Waste Management Agency must have necessary contracts with the ULBs in 5 zones of India i.e. East, West, North, South, Central India for collection, segregation & disposal of plastic waste. Clarification may be given as to how the waste shall be collected in 4 Zones i.e. East, North, South, and Central as per Award letter. Third party engagement (associate partner) can't be considered for collection of plastic waste.
- Material flowsheet of Action Plan indicating the collection points (through ULBs in 5 zones), disposal methods of plastic waste along with quantity.

It is requested to revise the Action Plan with the above observation and submit to CPCB alongwith revised Action Plan (Annexure-I) and Form-I incorporating all the changes made throughout the conversion process within 30 days.

Yours faithfully,

(Divya Sinha)

Additional Director & In-charge, UPC-II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.....

CL

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 28/2020

Aditya Dubey (Minor) through his
Legal Guardian Mrs. Anu Dubey & Anr. Applicant(s)

Versus

Coca-Cola india Pvt. Ltd. (CC IPL) & Ors. Respondent(s)

Date of hearing: 29.01.2020

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s): Ms. Priya Hingorani, Sr. Advocate with Mr. Meenesh Dubey, Mr. Pramod Kumar, Advocates

ORDER

1. Grievance in this application is against violation of obligation under Rule 9 of the Plastic Waste Management Rules, 2016, in terms of principle of 'Extended Producer Liability'. It is alleged that plastic waste is being generated by way of PET bottles, adversely affecting the human health and environment. The rule is as follows:

"9. Responsibility of producers, Importers and Brand Owners-

- (1) *The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.*
- (2) *Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated*

due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.”

2. The applicants have made specific allegation against violation of the Rule 9 by M/s Coca-Cola India Pvt. Ltd. (CCIPL), Gurgaon, Haryana, M/s Hindustant Coca-Cola Beverages Pvt Ltd, Gurgaon, Haryana, Pepsico India Holdings Pvt. Ltd., Gurgaon, Haryana, M/s Bisleri International Pvt. Ltd., Mumbai, M/s Parle Agro Pvt. Ltd., Mumbai, M/s Patanjali Peya Private Ltd., Haridwar, Uttarakhand, M/s Nourish Co-Beverages Ltd. (Himalayan Water), Gurgaon, Haryana and M/s Indian Railway Catering & Tourism Corp. Ltd., New Delhi.
3. Let the CPCB furnish a factual and action taken report in the matter before the next date by email at judicial-ngt@gov.in.
4. A copy of this order be sent to the CPCB by email.
5. The applicant may furnish a set of papers to the CPCB and filed affidavit of service within one week.

List for further consideration on 20.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 29, 2020
Original Application No. 28/2020